

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.) Petitioner/Applicant
Vs.
M/s. International Recreation and Amusement Respondent
Ltd.

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 24.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Sikhar
Tiwari, Advs.
For the SRA : Mr. Nilotpal Shyam and Ms. Shweta, Advs.

ORDER

New IA-1866/2024

The prayer in this application is as follows:

*“a. Allow the present Application and list the Applications being I.A. No. 2837 of 2020 and C.A. No. 1313 of 2018 in C.P. (IB) 297 of 2018 at an early date instead of 30.04.2024 i.e. the date fixed in the Applications; or in the alternative
b. Kindly post the matter high on board on 30.04.2024 subject to convenience of this Hon'ble Adjudicating Authority;
c. Pass such other or further order / order(s) as may be deemed fit and proper in the facts and circumstances of the instant case.”*

Ld. Counsel Mr. Karan Kohli appeared on behalf of the RP and stated that this application has become infructuous.

Accordingly, the IA-1866/2024 stands dismissed as infructuous.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)